

INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "A": NEW DELHI  
BEFORE SHRI SHAMIM YAHYA, ACCOUNTANT MEMBER  
AND  
SHRI ANUBHAV SHARMA, JUDICIAL MEMBER

ITA No.6493/Del/2018

Bhartiya Alp Sankhyak Public School Siksha Samiti, C/o. Haridwar Oudhyougik Prashikshan Kendra, NH-74, Near Bus Stand, Nagina Road, Habibwala, Dhampur, Distt. Bijnor (UP) (Appellant)	VS.	CIT(Exemption), Lucknow  (Respondent)
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**PAN:AADAB3293L**

Assessee by :	None
Revenue by:	Sh. Kanav Bali, Sr. DR
Date of Hearing	17/11/2022
Date of pronouncement	22/11/2022

O R D E R

PER ANUBHAV SHARMA, J. M.:

1. The present appeal has been preferred by the Assessee against the order dated 14.08.2018 of Ld. CIT, Exemptin, Lucknow (hereinafter referred as Ld. First Appellate Authority) passed u/s 12AA(1)(b)(ii) of the Income Tax Act, 1961 (hereinafter referred as 'the Act').
2. None appeared on behalf of the assessee, however, a letter has been submitted by the assessee wherein the assessee requested for withdrawal of the appeal preferred by it for the reason that the assessee does not want to pursue the appeal.
3. The Ld. DR does not have any objection for the said request of the Id AR.

4. We have gone through the request submitted by the Ld. AR and since the DR does not have any objection, the appeal is allowed to be withdrawn.

5. In the result the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 22/11/2022.

-Sd/-  
(SHAMIM YAHYA)  
ACCOUNTANT MEMBER

-Sd/-  
(ANUBHAV SHARMA)  
JUDICIAL MEMBER

Dated: 22/11/2022  
A K Keot

Copy forwarded to

1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR  
ITAT, New Delhi